

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. CP No. 85/(MAH)/2015
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2016

NAME OF THE PARTIES: Shaleen Vaid

V/s.

M/s. Offshore Hook-up & Construction Services (I) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and
241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Adv. Niket Melta. For Resp. 1-6 1/b Roshni Morgan Associates.		
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2	Dr S. K. Jagan	Pcs for Petitioner	
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Order

CP No. 85/397-398/CLB/MB/MAH/2015

The Professional appearing on behalf of the Petitioner says that none has appeared on behalf of R7&8. The Counsel has appeared on behalf of R1-6 saying that they have already filed their reply in the CP and they intend to file replies to the Miscellaneous Applications filed by the Petitioner, accordingly the Respondents are directed to file reply to the Miscellaneous Applications in 15 days hereof, rejoinder, if any, in 15 days thereof.

Since R7&8 are being absent, the Petitioner is directed to send notices to them again within 15 days hereafter. The pleadings are complete in the main

Petition, since R7&8 are not being present for today's hearing, this Bench hereby directs R 7 & 8 to file reply in 15 days after service of notice to them.

List this matter for final hearing on 08.12.2016.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)